

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1044 198 9
~~XXXXXX~~

DATE OF DECISION 7.6.1989

SUBASH CHANDER

Petitioner

R.L.SETHI

Advocate for the Petitioner(s)

Versus

UNION OF INDIA

Respondent

Advocate for the Respondent(s)

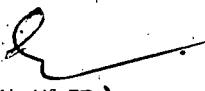
CORAM :

The Hon'ble Mr. AJAY JOHRI, ADMINISTRATIVE MEMBER

The Hon'ble Mr. G.SREEDHARAN NAIR, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000


(G. SREEDHARAN NAIR)

JUDICIAL MEMBER

7.6.1989


(AJAY JOHRI)
ADMINISTRATIVE MEMBER

CA - 1044/89

Order pronounced by

The Hon'ble Shri G.SREEDHARAN NAIR, JUDICIAL MEMBER

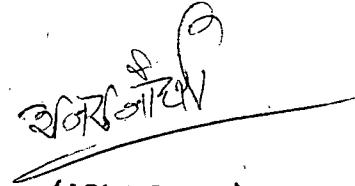
We have heard counsel of the applicant and perused the records. We are not satisfied that there is a case for admission.

2. The relief claimed in the application is to allow the applicant to join in duty at any place in India. The aforesaid relief has been claimed on the averment that the applicant with effect from 20.7.1971 was employed as a temporary civilian cook, but was transferred by an order dt. 22.4.1972 and that thereafter he has not been allowed to take charge of any post. On the face of it, the relief claimed is hopelessly barred by limitation. If the averment that from April 1972 onwards the applicant was not permitted to take charge of any post is true, he should have sought relief at the appropriate time.

3. The application is rejected.


(G. SREEDHARAN NAIR)
JUDICIAL MEMBER

7.6.1989


(AJAY JOHRI)
ADMINISTRATIVE MEMBER